

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 227
98/252/ND/2020**

IN THE MATTER OF:

Income Tax Officer, Ward 10(2) New Delhi

...APPELLANT

Vs.

**ROC, Delhi and Ors. (M/s. Glacier Steel
and Alloys Pvt. Ltd.)**

...RESPONDENT

Section

Under Section 252

**Order delivered on 11.12.2020
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Appellant

For the Respondent

For the Income Tax Department

:

:

**:Mr. Zoheb Hossain (Sr. Standing
Counsel), Mr. Parth Semwal (Jr.
Standing Counsel) along with Adv.
Syed Tamjeed Ahmad.**

ORDER

Heard the submissions made by the proxy counsel for the Income Tax Department. Proxy counsel has submitted that the service to the respondents is completed. However, none of the respondents has participated in the virtual hearing and therefore Registry may serve email notice by intimating next date of hearing to enable them to participate in the virtual hearing of the matter. Post the matter to 19.01.2021.

-sd-

**(V.K. Subburaj)
Member (T)**

-sd-

**(P.S.N. Prasad)
Member (J)**

(Anjula)